

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 782/MP/2025

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : ACME Solar Holding Limited and Anr.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Petition No. 833/MP/2025

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : AMPIN Energy Green Private Limited and Ors.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Petition No. 817/MP/2025

Subject : Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Juniper Green Cosmic Private Limited (JGCPL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Petition No. 319/MP/2023

Subject : Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022

Petitioner : NTPC Green Energy Limited (NGEL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, ACME, AMPIN, JGCPL & NGEL
Shri Ashwyn Singh, Advocate, ACME, AMPIN, JGCPL & NGEL
Shri Manu Tiwari, Advocate, ACME, AMPIN, JGCPL & NGEL
Shri Jatin Katiyar, Advocate, ACME, AMPIN, JGCPL & NGEL
Shri Adarsh Singh, Advocate, ACME, AMPIN, JGCPL & NGEL
Ms. Urvi Bansal, Advocate, ACME, AMPIN, JGCPL & NGEL
Ms. Shirsa Saraswati, AMPIN
Ms. Ranjitha Ramachandran, Advocate, PGCIL, PBTL & PNTL
Ms. Pallavi Saigal, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL
Ms. Tanushree Rao, PGCIL
Ms. Sunidhi Sachdeva, PGCIL
Shri V C Shekhar, PGCIL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Alok Shankar, Advocate, CTUIL
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Supriya Singh, CTUIL
Shri Yatin Sharma, CTUIL
Siddharth Sharma, CTUIL
Akshayavat Kislay, CTUIL
Shri Lashit Sharma, CTUIL
Shri Hari Babu, CTUIL
Shri Ashok Rajan, NLDC & NRLDC
Shri Prashant Garg, NLDC & NRLDC
Shri Alok Mishra, NLDC & NRLDC

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for the hearing and were accordingly adjourned. However, the learned counsel for the Petitioner, NGEL, in Petition No. 319/MP/2023, submitted that *vide* the Record of Proceedings dated 10.12.2024, CTUIL was directed to cover in its reply, the reasons for not raising bilateral bills on the entities whose transmission system was delayed. However, CTUIL, in its reply dated 2.6.2025, has not responded to the above query. In response, the representative of CTUIL clarified that, at that point in time, the tariff orders for the concerned transmission assets/elements had not been issued by the Commission.

2. The Petitioners and Respondent, CTUIL are directed to file the following information:

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3. The Petitioner to file the following information, on an affidavit, within two weeks:

(a) Information in respect of its projects as per table below:

S. No.	Generation Project	Project Capacity	LTA/ GNA Quantum	Date of Commercial Operation

(b) Petitioner has submitted that due to curtailments, it has faced a financial loss to the tune of Rs. 2.92 crore as on April 2023. Submit updated claim amount as on date.

(c) Following information with respect to curtailment of power from the Petitioner's projects from the date of COD to till date:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)*	Curtailed Quantum (in MW)

* Supporting documents may be furnished.

(d) Copy of deemed GNA under GNA regulations granted for the Petitioner's Projects.

4. CTUIL to submit the following information, on an affidavit, within two weeks:

(e) Present status of implementation of the transmission system (required for operationalization of the Petitioner's LTA/ GNA) which are being developed by the PSTL, PASTL and PNTSL.

(f) Present status for operationalization of GNA (1090 MW covered under the present Petition) granted to the Petitioner.

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5. The Petitioner to submit the following information, on an affidavit, within two weeks:

(a) Petitioner has submitted that due to curtailments, the Petitioner has faced a financial loss to the tune of Rs. 3.46 crore till 15.7.2025. Submit updated claim amount as on date.

(b) Following information with respect to curtailment of power from Petitioner's projects from the date of COD to till date:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)	Curtailed Quantum (in MW)

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6. The Petitioner to submit the following information, on an affidavit, within two weeks:

- (a) Petitioner has submitted that due to curtailments, projected financial loss is 21.40 crore till September 2025. Petitioner to submit updated claim amount as on date.
- (b) Following information with respect to curtailment of power from Petitioner's projects from the date of COD to till date:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)	Curtailed Quantum (in MW)

- (c) Copy of deemed GNA granted for the Petitioner's Projects.

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7. The Petitioner to submit the following information, on an affidavit, within two weeks:

- (a) Updated claim amount due to curtailments as on date.
- (b) Following information with respect to curtailment of power from Petitioner's projects from the date of COD to till date:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)	Curtailed Quantum (in MW)

8. CTUIL to furnish, on an affidavit, within two weeks, the present status for operationalization of GNA granted to the Petitioners.

9. The Petitions will be listed for hearing on **11.6.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)